

REVISION OF ELECTORAL ROLLS FOR
ELECTION TO THE JABALPUR CANTON-
MENT BOARD

*624. SHRI MAHABIR PRASAD:
Will the Minister of DEFENCE be
pleased to state:

(a) whether the electoral rolls for
elections to the Jabalpur Cantonment
Board were recently revised; and

(b) if so, what was the method
adopted for the revision of those rolls?

THE DEPUTY MINISTER OF
DEFENCE (SHRI K. RAGHURAMIAH):

(a) Yes.

(b) In accordance with the provi-
sions of the Cantonment Electoral
Rules, 1945, as amended from time to
time.

IMPOUNDING OF MILCH CATTLE

*625. SHRI MAHABIR PRASAD:
Will the Minister of DEFENCE be
pleased to state:

(a) whether it is a fact that on one
day recently the milch cattle kept
within the limits of the Jabalpur
Cantonment Board were impounded
by the Executive Officer of the Jabal-
pur Cantonment Board; and

(b) if so, what were the reasons for
this wholesale impounding of the
milch cattle in question?

THE DEPUTY MINISTER OF
DEFENCE (SHRI K. RAGHURAMIAH):

(a) No.

(b) Does not arise.

TRANSFER OF THE AGRICULTURAL CREDIT
DEPARTMENT FROM THE RESERVE BANK
OF INDIA TO THE STATE BANK OF INDIA

*626. SHRI P. S. RAJAGOPAL
NAIDU: Will the Minister of FINANCE
be pleased to state:

(a) whether Government constitut-
ed any committee to examine the

question of transfer of Agricultural
Credit Department of the Reserve
Bank of India to the State Bank of
India; and

(b) if so, what are the recommen-
dations of that committee?

THE DEPUTY MINISTER OF
FINANCE (SHRI B. R. BHAGAT):

(a) At the instance of Government
the Reserve Bank constituted an infor-
mal committee.

(b) The committee has recommen-
ded that:

(i) the advisory, developmental
and co-ordinating functions
in relation to agricultural
credit should continue to be
with the Reserve Bank; and

(ii) the State Bank of India
should endeavour to meet the
credit requirements of agri-
cultural marketing and pro-
cessing.

SALE OF ILLICIT LIQUOR, CONTRABAND
OPIUM AND OTHER NARCOTICS IN DELHI

*627. SHRI V. K. DHAGE: Will the
Minister of FINANCE be pleased to
state:

(a) the number of persons taken
into custody in Delhi during the last
three months for selling illicit liquor,
contraband opium and other such
narcotics; and

(b) whether it is a fact that a
regular organisation for such illegal
trade on an inter-State scale is
operating in Delhi?

THE DEPUTY MINISTER OF
FINANCE (SHRI B. R. BHAGAT):

(a) 400 persons were taken into cus-
tody during the last three months for
possession or sale of illicit liquor,
contraband opium and other narco-
tics.

(b) The presence of any such regu-
lar organisation operating on an inter-
State scale in Delhi has not yet been
established.